

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 3080/2003

New Delhi this the 19th day of December, 2002

Hon'ble Shri Bharat Bhushan, Member(J)

Smt.Kamla W/o Late Shri Vijay Pal
R/o Jhugi of Shri Vijender S/o Shri Sis Ram,
Bus Stand, Near Water Tank,
Dayalpur, Sahadara, Delhi.

..Applicant

(By Advocate Shri S.P. Chadha)

VERSUS

1. Union of India
Through the Secretary,
M/o Railways,
Railway Bhawan, New Delhi.
2. The General Manager,
Northern Railway, Baroda House,
New Delhi.
3. Sr.Divisional Railway Manager,
Delhi Division Northern Railway
Near New Delhi Rly. Station
New Delhi.
4. The Permanent Way Inspector,
Northern Railway, Railway Station
Meerut.

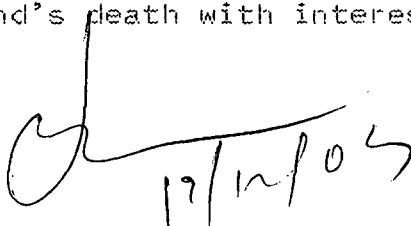
..Respondents

O R D E R (ORAL)

Hon'ble Shri Bharat Bhushan, Member (J)

Heard.

2. Applicant is widow of late Shri Vijay Pal who was stated to be a Gangman in Gate No.6 under PWI Meerut (NR). He had died in harness on 17.7.1994 leaving behind a widow and 3 dependent children. Applicant claims family pension and other pensionary benefits with effect from the date of his husband's death with interest.

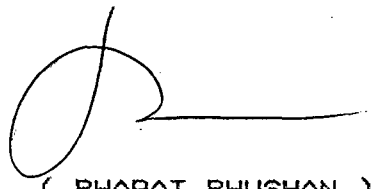

17/12/02

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3. Several representations are stated to have been made but the respondents have not responded to. Representations annexed with the OA are 13.11.1994, 4.1.1996 and the last being dated 31.7.2003.

4. This being so, in my view that the OA can be disposed of at this stage by directing the respondents to dispose of the representations of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. The present OA shall also form part of the representation.

5. Let a copy of this order along with the copy of the OA be sent to the respondents.



(BHARAT BHUSHAN)
MEMBER (J)

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